

**LEGISLATIVE ASSEMBLY SECRETARIAT
NATIONAL CAPITAL TERRITORY OF DELHI
BULLETIN PART-II**

(General information relating to legislative and other matters)

Thursday 12th March, 2020/ 22, Phalgun, 1941(Shaka)

No.: 11

Subject: Terms of Reference of the Committee on Peace and Harmony.

Hon'ble Members are hereby informed that Hon'ble Speaker has approved the following Terms of Reference for the Committee on Peace and Harmony constituted on 02.03.2020:

1. There shall be a Committee on Peace and Harmony *inter-alia* to consider the factors and situations which have the potential to disturb communal harmony in the National Capital Territory of Delhi and suggest measures to eliminate such factors and deal with such situations so as to establish harmony among different religious or linguistic communities or social groups.

2. The Committee shall consist of nine members who shall be nominated by the Speaker.

3. The term of the Committee shall be one year.

4. The functions of the Committee shall be: -

(i) to consider the petitions, complaints or reports from the members of the public, social organisations, journalists etc. on the situations prevailing in a particular area/ areas which have the potential to disturb communal peace and harmony or where communal riots have occurred and to examine in detail and identify the factors responsible for it.

(ii) to recommend suitable measures to defuse the situation and restore harmony among religious communities, linguistic communities or social groups.

(iii) to recognise, reward and felicitate individuals who played a role in the protection of fellow citizens during acts of communal violence, or undertook any activity that led to the restoration of peace in the state

(iv) to recognise, reward and felicitate individuals whose information resulted in the registration of First Information Reports (FIRs) in relation to the crimes committed during the communal riots

(v) to undertake scientific study of the religious, linguistic and social composition of the population of NCR Delhi, with a view to identifying and strengthening the factors which unite the people despite the diversity in terms of their social, religious, economic and cultural tradition

(vi) to recommend measures to be undertaken by the government towards establishing communal harmony and peace in the state

(vii) to recommend action against such persons against whom incriminating evidence is found or prima facie case is made out for incitement to violence

(viii) to examine such other matters, broadly in conformity with the objectives of the Committee, as may seem fit to the Committee or are specifically referred to it by the House or the Speaker

(ix) The Committee shall submit its report to the House. If the House is not in session the Committee may submit the report to the Speaker who may forward the same to the Govt. for necessary action thereon. The Secretary shall lay the report on the Table of the House on the first day of the next session.

(x) As soon as maybe after the submission of the report to the House by the Committee, the Govt. shall take appropriate action in the matter dealt with in the report and a complete statement on the action taken by all the authorities thereon shall be laid in the House within two weeks after the report is presented in the House.

(xi) In considering/ examining the complaints/ reports etc., the Committee may engage the services of experts.

(xii) The Speaker shall reconstitute the Committee on the expiry of its term.

(xiii) Except in respect of matters provided in these rules, other matters in connection with the Committee shall be dealt with under the general rules relating to the Committees.

(xiv) The Speaker may issue such directions as he may consider necessary for regulating the procedure in connection with all matters involving the consideration of any question that may be brought up before the Committee.

(xv) The Committee shall have all the powers, privileges and immunities as are available to the Committees of the Legislative Assembly of National Capital Territory of Delhi.

C. Velmurugan
Secretary